

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGSCIVIL APPEAL NO. D6903 OF 2008
(For Prel. Hearing)

M.P.ELECTRICITY REGULATORY COMMN.

Appellant (s)

VERSUS

M/S SATNA CEMENT WORKS & ORS. Respondent(s)
(With appln(s) for c/delay in filing appeal, exemption from filing c/c
of the impugned order and office report)

Date: 12/05/2008 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE G.S. SINGHVIFor Appellant(s) Mr. Jaideep Gupta, Sr. Adv.
Mr. Sanjay Sen, Adv.
Ms. Sharmila Upadhyay, Adv.For Respondent(s) Mr. R.K. Sanghi, Adv.
Mr. Rajesh Prasad Singh, Adv.UPON hearing counsel the Court made the following
ORDER

Exemption allowed.

Delay condoned.

The civil appeals are admitted.

Service of notice on Respondent No.3 is dispensed with as agreed to by the parties. So far as Respondent Nos.1 and 2 are concerned, Mr. R.K. Sanghi, learned counsel, accepts notice. He prays for and is allowed time till 14 th May, 2008, to file Vakalatnama as well as counter affidavit. Rejoinder affidavit, if any, may be filed by 16th May, 2008.

Until further orders, operation of the impugned orders shall remain stayed.

Tag the appeals with Civil Appeal Nos.1927-1928
of 2008.

[Alka Dudeja] [Om Prakash]
Court Master Court Master